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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 3082/2001

New Delhi this the 20th day of November, 2001

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble Shri Kuldip Singh, Member (J)

Khushi Ram  
Son of Shri Hari Singh  
Resident of Quarter No. 58-I  
Police Colony, Model Town  
6th Battalion, Delhi

-Applicant

(By Advocate: Shri P. Sureshan)

Versus

1. Commissioner of Police  
Police Headquarters  
MSO Building, I.P. Estate  
New Delhi-110 002.

2. Joint Commissioner of Police  
Northern Range,  
Delhi.

3. Deputy Commissioner of Police  
North West District,  
Delhi.

-Respondents

ORDER (Oral)

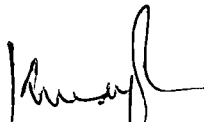
By Hon'ble Shri V.K. Majotra, Member (A)

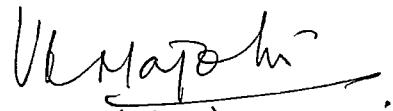
Heard Shri P. Sureshan, learned counsel of the applicant.

2. This application is directed against the order dated 7.11.98 (Annexure A-1) whereby punishment of reduction in rank of the applicant to the post of Asstt. Sub Inspector for a period of three years was imposed upon him. This application also challenges Annexure A-2 which is the appellate order on applicant's appeal against Annexure A-1 whereby the appeal was allowed partially and the punishment of reduction in rank from Sub Inspector to Asstt. Sub Inspector for a period of three years was curtailed to

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a period of one year only. Learned counsel stated that the applicant had filed a revision petition against the appellate order to the Commissioner of Police which is at Annexure A-9. Annexure A-9 does not bear any date on it nor has the applicant stated in the OA anywhere the date of filing the revision before the Commissioner. Learned counsel is also unable to mention to us the date of filing the revision. The appellate order was passed on 18.8.99 and the OA has been filed on 8.11.2001. This OA is time barred and is accordingly dismissed in limine.

  
(Kuldip Singh)  
Member (J)

  
(V.K. Majotra)  
Member (A)

cc.